

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1968
TO BE ANSWERED ON 07.03.2018**

SYSTEMATIC EMPLOYEE VRS POLICY

**1968. SHRI SANTOSH KUMAR:
DR. RATNA DE (NAG):
SHRI HARI OM PANDAY:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether there is any “Systematic Employee VRS Policy” in the Railways;**
- (b) if so, the details thereof and its social impact; and**
- (c) if not, the reasons therefor?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) & (b) There is no Voluntary Retirement Scheme (VRS) in the Railways by the name “Systematic Employee VRS Policy”. However, the following Voluntary Retirement Schemes are available:

- (i) Voluntary Retirement Scheme (VRS) for employees who have put in 20 years’ qualifying service or more.**
- (ii) Special Voluntary Retirement Scheme (SVRS) for non-gazetted employees who have been declared surplus or medically decategorised, placed in a supernumerary post and have more than five years of residual service.**

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(iii) Liberalised Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGESS) for employees belonging to specified safety categories, who fulfil the prescribed eligibility criteria. They can take voluntary retirement and their wards can be appointed in the lowest grade of same category. (kept in abeyance at present).

As regards social impact of the voluntary retirement schemes, it is stated that the decision to take VRS is a purely individual decision.

(c) Does not arise
